BEFORE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A. NO. 754/2023

VIPUL KUMAR ...Applicant

VERSUS

Uttarakhand Environment Protection & Pollution Control Board & Ors. ...Respondents

INDEX

S.No.	Particulars	Page no
1.	Joint committee report filed by District Magistrate, Haridwar in compliance of the order dated 04.02.2025 passed by this Hon'ble Tribunal.	1-16

Dated 14.04.2025

Filed By:

Adv Anjali Rajput
Panel Counsel for State of Uttarakhand
Chamber no 136, M.C. Setalvad Block,
Supreme Court of India
New Delhi-110001
E-41, Lajpat Nagar-III, New Delhi-110024
9811777368
Advanjali.rajput@gmail.com

प्रेषक,

जिलाधिकारी
हरिद्वार।

सेवा में,

रजिस्ट्रार जनरल,
मा0 एन0जी0टी0 फरीदकोट हाउस,
कॉपरनिकस मार्ग,
नई दिल्ली–110001

पत्रांक– 584 /एल0बी0ए0–2025 दिनांकः 11 अप्रैल, 2025

विषयः– मा0 एन0जी0टी0 में योजित Original Application No. 754/2023 (I.A. No. 887/2023) Vipul Kumar Versus Uttarakhand Environment Protection and Pollution Control Board & Ors. Respondent(s) में पारित आदेश दिनांक 04.02.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित Original Application No. 754/2023 (I.A. No. 887/2023) Vipul Kumar Versus Uttarakhand Environment Protection and Pollution Control Board & Ors. Respondent(s) में पारित आदेश दिनांक 04.02.2025 के अनुपालन के संबंध में कार्यालय आदेश संख्या–177/एल0बी0ए0–2025 दिनांक 15.02.2025 के अन्तर्गत ज्वाईन्ट मजिस्ट्रेट, रूडकी की अध्यक्षता में चार सदस्यों की संयुक्त जांच समिति का गठन किया गया।

प्रस्तुत संदर्भ में क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड रूडकी के पत्रांक–यूकेपीसीबी/आर0ओ0आर0/सा0–147(57)/2025/114 दिनांक 09.04.2025 के द्वारा संयुक्त जांच समिति की निरीक्षण आख्या अधोहस्ताक्षरी को उपलब्ध करायी गयी है, जो संलग्न है।

अतः संयुक्त जांच समिति की निरीक्षण आख्या अवलोकनार्थ एवं अग्रेत्तर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक–यथोक्त।

(कर्मेन्द्र सिंह)
जिलाधिकारी
हरिद्वार।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– सदस्य सचिव मुख्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड गौरा देवी पर्यावरण भवन 46 बी, आई0टी0 पार्क सहस्त्रधारा रोड देहरादून।

2– क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रूडकी को इस निर्देश के साथ प्रेषित वे रजिस्ट्रार जनरल, मा0 एन0जी0टी0 फरीदकोट हाउस, कॉपरनिकस मार्ग, नई दिल्ली से सम्पर्क स्थापित कर संयुक्त जांच समिति की निरीक्षण आख्या को तत्काल/आज ही मा0 एन0जी0टी0 में दाखिल कराना सुनिश्चित करें तथा कृत कार्यवाही से अधोहस्ताक्षरी को अवगत करायें।

जिलाधिकारी
हरिद्वार।

Before The Hon'ble National Green Tribunal

Principal Bench, New Delhi

Report of the Joint Committee

In compliance of order dated 04.02.2025

In

Original Application No. 754 Of 2023

Vipul Kumar

Versus

Uttarakhand Environment Protection & Pollution Control Board & Ors.

Submitted by

District Magistrate, Haridwar

1. Background

Hon'ble NGT vide its order dated 04.02.2025 in the matter of O.A. No. 754 of 2023Vipul Kumar Versus Uttarakhand Environment Protection& Pollution Control Board & Ors. for verification of compliance status of siting criteria of brick kiln, M/s Balaji Brick Field, Roorkee, District Haridwar, Uttarakhand with respect to the criteria prescribed in clauses 6 and 7 of the MoEF&CC notification dated 22.02.2022. Relevant part of the Hon'ble NGT order is as below:

"4. Hence, we constitute a Joint Committee comprising of the representative of the Member Secretary, CPCB, Member Secretary, UKPCB and the District Magistrate, Haridwar in which District Magistrate will be the nodal agency. The Joint Committee will ascertain the aerial distance of Respondent No. 5 from the nearby habitation as well as from the nearest existing brick kilns. The Joint Committee will ascertain the requisite distance keeping in view criteria prescribed in clauses 6 and 7 of the notification dated 22.02.2022 and submit the report before the Tribunal within six weeks.

5. List on 23.04.2025"

Copy of order dated 04.02.2025 passed by the Hon'ble NGT is annexed as **Annexure-1**.

In compliance to said order, inspection of M/s Balaji Brick Field, Roorkee, District Haridwar, Uttarakhand was carried out by the following officers of concerned department:

1. Sh. Arvind Kumar, Scientist 'C',CPCB, RD Lucknow (Representative of the Member Secretary, CPCB)

2. Sh. Ajeet Singh, Scientific Officer, UKPCB, Regional Office, Roorkee (Representative of the Member Secretary, UKPCB)
3. Sh. Prem Singh, Nayab Tehsildar, Roorkee (Representative of Joint Magistrate, Roorkee / DM Haridwar)

During visit following officials were also present:

1. Sh. Subhash Sharma, Assistant Manager, District Industry Centre, Haridwar
2. Sh. Vivek Kumar, Surveyor, Mining Department, Haridwar
3. Sh. Pradeep Barathwal, Revenue Sub Inspector.
4. Sh. Beer Singh, Revenue Sub Inspector

Copy of nomination letter issued by District Magistrate, Haridwar is enclosed as **Annexure-2**.

2. Observation of Joint Committee:

The committee carried out the inspection of brick kiln namely M/s Balaji Brick Field, Roorkee, District Haridwar, Uttarakhand on 05.03.2025. Observations of joint committee are as below:

1. M/s Balaji Brick Field is located at Village Nagla Saktu, Berhampur, Manglour, Roorkee, District Haridwar and owned by Sh. Amit Malik.
2. The brick kiln is based on induced draft with rectangular shape brick kiln and zig-zag brick setting.
3. Consent to Establish (CTE) was granted to M/S Balaji Brick Field by Regional Office, Uttarakhand Pollution Control Board on 6.11.2020. Copy of the CTE is enclosed as **Annexure-3**.
4. The brick kiln has granted Consent to Operate (CTO) by Regional Office, UKPCB on 12.06.2023 with installed capacity of 30,000

bricks/day under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by which is valid up to 30.09.2026. Copy of CTO is enclosed as **Annexure-4**.

5. During visit the brick kiln was found operational.
6. During visit, measurement of nearest habitat and brick kilns from M/s Balaji Brick Field has been carried out by Revenue department. As per revenue department, on-site measured distance from the M/s Balaji Brick Field to the nearest residential house of Village Harchandpur was found 950 meters and distance from nearest brick kiln (i.e., M/s Jaimata Brick kiln) was found 650 meters. Copy of Revenue department report is enclosed as **Annexure-5.**

Accordingly, joint report submitted for kind consideration.

Vivek Kumar,
Surveyor,
Mining Department, Haridwar

Subhash Sharma, Assistant Manager, DIC, Haridwar

Prem Singh,
Nayab Tehsildar
Roorkee

Dr. Ajeet Singh
Scientific Officer
UKPCB, Roorkee

Arvind Kumar
07/04/2026
Arvind Kumar
Scientist 'C'
CPCB, Regional Directorate, Lucknow

Dr. Rajendra Singh
Regional Office
UKPCB, Roorkee

Ashish Kumar Mishra
Joint Magistrate, Roorkee

Annexure No. 1

Item No. 12 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 754/2023
(I.A. No.887/2023)

Vipul Kumar Applicant

Versus

Uttarakhand Environment Protection
& Pollution Control Board & Ors. Respondent(s)

Date of hearing: 04.02.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Gaurav Agarwal & Mr. Sarthak Kalra, Advs.

Respondents: Mr. Kaushal Gautam & Ms. Varshika Singh, Advs. for UKPCB.
Mr. Atif Suhrawardy, Advocates for CPCB (Through VC)
Mr. Rohan Thawani & Ms. Aakriti Vikas, Advs. for R-5 Balaji Brick Field
Mr. Upender Thakur, Adv. for MoEF & CC (Through VC)

ORDER

1. In this Original Application the main plank of the argument of the counsel for the Applicant is that the siting criteria which has been prescribed in the Notification dated 22.02.2022 is not satisfied in respect of the Respondent No. 5-Brick Kiln. During arguments counsel for the Applicant has relied upon Clauses 6 and 7 of the Notification which provides as under:-

> *"6. Brick Kilns should be established at a minimum distance of 0.8 kilometers from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering the proximity of habitation, population density, water bodies, sensitive receptors, etc.*
>
> *7. Brick Kilns should be established at a minimum distance of one kilometer from an existing brick kiln to avoid clustering of kilns in an area."*

2. Counsel for the Applicant has also relied upon the RTI reply Annexure 3 disclosing the distance of Respondent No. 5-Balaji Brick Kilns from the Jai Mata Brick Field as 653.943 mtrs. and also the RTI information Annexure–5 (page 47) disclosing the distance of the Balaji

Brick Field to nearby Harchandpur village as 722.346 mtrs. These distance in Annexure-3 and Annexure-5 stated to have been mentioned based on google photographs.

3. As against this, the Respondent has relied upon the Google Maps filed along with the Reply of the UK PCB as Annexure-2 (Page 110) in support of the plea that the citing criteria is satisfied. Hence, there appears to be a factual dispute about the distance of Respondent No. 5 from habitation as well as from the existing Brick Kiln i.e. Jaimata Brickfields. Thus, before proceeding with the matter, this factual dispute needs to be resolved.

4. Hence, we constitute a Joint Committee comprising of the representative of the Member Secretary, CPCB, Member Secretary, UK PCB and the District Magistrate, Haridwar in which District Magistrate will be the nodal agency. The Joint Committee will ascertain the aerial distance of Respondent No. 5 from the nearby habitation as well as from the nearest existing brick kilns. The Joint Committee will ascertain the requisite distance keeping in view criteria prescribed in clauses 6 and 7 of the notification dated 22.02.2022 and submit the report before the Tribunal within six weeks.

5. List on 23.04.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 04, 2025
Original Application No. 754/2023
(I.A. No.887/2023)
A..

Annexure No. 2

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
क्षेत्रीय निदेशालय, लखनऊ Regional Directorate, Lucknow
(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forest and Climate Change, Govt. of India)

CM-13011/4/2024-LAW-HO-CPCB-HO \1161\ दिनाँक 28/02/2025

UKPCB
Regional Office, Roorkee
Diary No.: 405
Date: 11/03/2025

सेवा में,

जिलाधिकारी
जिलाधिकारी कार्यालय हरिद्वार,
हरिद्वार, उत्तराखंड - 249403

विषय: मा॰ राष्ट्रीय हरित अधिकरण मे दायर ओ॰ ए॰ संख्या 754/2023 " विपुल कुमार बनाम उत्तराखंड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड एवं अन्य " में पारित आदेश दिनाँक 04.02.2025 के अनुपालन मे संयुक्त समिति में नामांकन के संबंध मे।

महोदय,

कृपया उपरोक्त विषयक मा॰ राष्ट्रीय हरित अधिकरण मे दायर ओ॰ ए॰ संख्या 754/2023 "विपुल कुमार बनाम उत्तराखंड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड एवं अन्य" में पारित आदेश दिनाँक 04.02.2025 का संदर्भ ग्रहण करे, जिसके अनुसार मा॰अधिकरण ने संयुक्त समिति का गठन किया है। जिलाधिकारी,हरिद्वार समन्वय एवं अनुपालन हेतु नोडल एजेंसी हैं। उपरोक्त संदर्भ में उक्त संयुक्त समिति में केन्द्रीय प्रदूषण नियंत्रण बोर्ड का प्रतिनिधित्व करने हेतु श्री अरविंद कुमार ,वैज्ञानिक ''ग'' (+91-9718102385 और ईमेल आई. डी. : arvind.cpcb@gov.in) को नामित किया गया है।

अतः आपसे अनुरोध है कि मा॰ राष्ट्रीय हरित अधिकरण के आदेश का समयबद्ध अनुपालन सुनिश्चित करने हेतु नामित अधिकारियों के साथ समन्वय स्थापित करने का कष्ट करें। बैठक / निरीक्षण की तिथि एवं नामित अधिकारी के संबंध मे इस कार्यालय को अग्रिम सूचना श्रेयस्कर होगी।

भवदीय

(कमल कुमार)
क्षेत्रीय निदेशक

प्रतिलिपि :-

1. प्रभाग प्रभारी, आई॰ पी॰ सी॰ –V प्रभाग, के॰ प्र॰ नि॰ बो॰, नई दिल्ली : सादर सूचनार्थ।
2. प्रभाग प्रभारी, विधि प्रभाग, के॰ प्र॰ नि॰ बो॰, नई दिल्ली : सादर सूचनार्थ।
3. क्षेत्रीय आधिकारी, उत्तराखंड प्रदूषण नियंत्रण बोर्ड, रुड़की : मा॰ राष्ट्रीय हरित अधिकरण के संदर्भित आदेशों का अनुपालन सुनिश्चित करने हेतु।
4. श्री अरविंद कुमार वैज्ञानिक – 'ग ' क्षेत्रीय निदेशालय के॰ प्र॰ नि॰ बो॰, लखनऊ

(क्षेत्रीय निदेशक) 28/2/25

"पिकप भवन", विभूति खण्ड, गोमती नगर, लखनऊ-226 010 (उ.प्र.)
"PICUP Bhawan", Vibhuti Khand, Gomti Nagar, Lucknow-226 010 (U.P.)
EPABX दूरभाष : 0522-4087600, 4087700
दूरभाष / Tel. : 0522-4087601, 2721915
ई मेल / e-mail : rdlucknow.cpcb@gov.in, cpcb.lucknow@gmail.com

प्रधान कार्यालय/Head Office
"परिवेश भवन", ईस्ट अर्जुन नगर, दिल्ली-110 032
"Parivesh Bhawan", East Arjun Nagar, Delhi-110 032
EPABX दूरभाष/ Tel. : 011-43102030, 22303717
वेबसाईट/website:http://www.cpcb.nic.in

147(57)

UKPCB
Regional Office, Roorkee
Diary No.: 3808
Date: 17/02/2025

आदेश

मा0 एन0जी0टी0 में योजित Original Application No. 754/2023 (I.A. No. 887/2023) Vipul Kumar Versus Uttarakhand Environment Protection and Pollution Control Board & Ors. Respondent(s) में पारित आदेश दिनांक 04.02.2025 के अनुपालन के संबंध में है। प्रश्नगत प्रकरण में मा0 एन0जी0टी0 द्वारा दिनांक 04.02.2025 को निम्नवत् आदेश पारित किया गया है:-

1. In this Original Application the main plank of the argument of the counsel for the Applicant is that the siting criteria which has been prescribed in the Notification dated 22.02.2022 is not satisfied in respect of the Respondent No. 5-Brick Kiln. During arguments counsel for the Applicant has relied upon Clauses 6 and 7 of the Notification which provides as under:-

"6. Brick Kilns should be established at a minimum distance of 0.8 kilometers from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering the proximity of habitation, population density, water bodies, sensitive receptors, etc.

7. Brick Kilns should be established at a minimum distance of one kilometer from an existing brick kiln to avoid clustering of kilns in an area."

2. Counsel for the Applicant has also relied upon the RTI reply Annexure 3 disclosing the distance of Respondent No. 5-Balaji Brick Kilns from the Jai Mata Brick Field as 653.943 mtrs. and also the RTI information Annexure-5 (page 47) disclosing the distance of the Balaji Brick Field to nearby Harchandpur village as 722.346 mtrs. These distance in Annexure-3 and Annexure-5 stated to have been mentioned based on google photographs.

3. As against this, the Respondent has relied upon the Google Maps filed along with the Reply of the UK PCB as Annexure-2 (Page 110) in support of the plea that the citing criteria is satisfied. Hence, there appears to be a factual dispute about the distance of Respondent No. 5 from habitation as well as from the existing Brick Kiln i.e. Jaimata Brickfields. Thus, before proceeding with the matter, this factual dispute needs to be resolved.

4. Hence, we constitute a Joint Committee comprising of the representative of the Member Secretary, CPCB, Member Secretary, UK PCB and the District Magistrate, Haridwar in which District Magistrate will be the nodal agency. The Joint Committee will ascertain the aerial distance of Respondent No. 5 from the nearby habitation as well as from the nearest existing brick kilns. The Joint Committee will ascertain the requisite distance keeping in view criteria prescribed in clauses 6 and 7 of the notification dated 22.02.2022 and submit the report before the Tribunal within six weeks.

5. List on 23.04.2025.

मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 04.02.2025 के बिन्दु संख्या-4 में जिलाधिकारी महोदय को (नोडल एजेंसी) नामित किया गया है तथा समयबद्ध अनुपालन एवं वांछित रिपोर्ट समयान्तर्गत मा0 एन0जी0टी0 में प्रेषित करने के निर्देश दिये गये है, जिस हेतु अधोहस्ताक्षरी की ओर से मा0 एन0जी0टी0 में वांछित आख्या/Action Taken Report प्रस्तुत करने हेतु ज्वाईन्ट मजिस्ट्रेट, रूडकी को समिति का अध्यक्ष नामित करते हुए निम्नवत् समिति का गठन किया जाता है:-

1-	ज्वाईन्ट मजिस्ट्रेट, रूडकी।	–	अध्यक्ष
2-	महाप्रबन्धक जिला उद्योग केन्द्र, हरिद्वार।	–	सदस्य
3-	क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रूडकी।	–	सदस्य
4-	प्रभारी खान अधिकारी/खान निरीक्षक, भूतत्व एवं खनिकर्म विभाग, हरिद्वार।	–	सदस्य

प्रश्नगत प्रकरण में अगली सुनवाई हेतु दिनांक 23.04.2025 की तिथि नियत है। अतः उक्त समिति को निर्देशित किया जाता है कि मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 04.02.2025 के अनुपालन में वांछित आख्या/Action Taken Report एक पक्ष के भीतर मा0 एन0जी0टी0 में दाखिल कराना सुनिश्चित करें।

(कर्मेन्द्र सिंह)
जिलाधिकारी,
हरिद्वार।

कार्यालय जिलाधिकारी हरिद्वार।

पत्रांक: 177 /एल0बी0ए0-2025 दिनांक: 15 फरवरी, 2025

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1- रजिस्ट्रार जनरल, मा0 एन0जी0टी0 फरीदकोट हाउस, कॉपरनिकस मार्ग, नई दिल्ली-110001
2- सदस्य सचिव मुख्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड गौरा देवी पर्यावरण भवन 46 बी, आई0टी0 पार्क सहस्त्रधारा रोड देहरादून।
3- ज्वाईन्ट मजिस्ट्रेट, रूडकी।
4- महाप्रबन्धक जिला उद्योग केन्द्र, हरिद्वार।
5- क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रूडकी को इस निर्देश के साथ प्रेषित है कि समिति के अध्यक्ष से समन्वय स्थापित कर वांछित आख्या/Action Taken Report एक पक्ष के भीतर मा0 एन0जी0टी0 में दाखिल कराना सुनिश्चित करें।
6- प्रभारी खान अधिकारी/खान निरीक्षक, भूतत्व एवं खनिकर्म विभाग, हरिद्वार।

14.02.25

EV 92558161S IN 361

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46वी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : ukpcbtegaleell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–750/2025/1697, दिनांक 11.02.2025

स्पीड पोस्ट/ई–मेल द्वारा

एन0जी0टी0 मैटर

सेवा में,
जिलाधिकारी
जिला हरिद्वार।

विषयः– मा0 एन0जी0टी0 में योजित मूल आवेदन सं0–754/2023 **Vipul Kumar Vs Uttarakhand Environment Protection & Pollution Control Board & Ors.** के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन सं0–754/2023 Vipul Kumar Vs Uttarakhand Environment Protection & Pollution Control Board & Ors. में पारित आदेश दिनांक 04.02.2025 का अवलोकन करना चाहें। प्रकरण श्री बालाजी ब्रिक फिल्ड, हरिद्वार में स्थित ईंट भट्टा के सम्बन्ध में है। मा0 एन0जी0टी0 द्वारा विषयगत प्रकरण में दिये गये निर्देशों का अनुपालन हेतु निम्नलिखित विभागों की संयुक्त कमेटी का गठन किया गया है:–

1. केन्द्रीय प्रदूषण नियंत्रण बोर्ड।
2. उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड।
3. जिलाधिकारी, हरिद्वार।

जिलाधिकारी, हरिद्वार को समन्वय एवं अनुपालन हेतु **नोडल एजेंसी** नामित किया गया है। प्रकरण में आख्या छः सप्ताह के अन्तर्गत मा0 एन0जी0टी0 में दाखिल की जानी है। प्रकरण पर अगली सुनवाई दिनांक 23.04.2025 को नियत है। मा0 एन0जी0टी0 द्वारा पारित आदेश की छायाप्रति संलग्न है।

विषयगत प्रकरण में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड की ओर से डा0 राजेन्द्र सिंह, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सिंचाई परिकल्प भवन परिसर, रूड़की (मो0नं0–9412383118, ई–मेल–roruepcb2013@gmail.com) को नामित किया गया है।

संलग्नकः–यथोपरि।

भवदीय,

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–750/2025/ तद्दिनांकित।

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, शाहदरा, दिल्ली।
2. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय, "पिकप भवन" विभूति खण्ड, गोमती नगर, लखनऊ।
3. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, रूड़की को मा0 एन0जी0टी0 द्वारा पारित आदेश की छायाप्रति इस निर्देश के साथ प्रेषित है कि जिलाधिकारी, हरिद्वार एवं सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड के सदस्यों से सम्पर्क कर स–समय आवश्यक कार्यवाही सुनिश्चित करें एवं कृत कार्यवाही से इस कार्यालय को अवगत कराने का कष्ट करें।

सदस्य सचिव

Annexure No. 3

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार
Phone No. 01332-260422 E-mail: roruseppcb2013@gmail.com

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/एचओसी-1378/2020/861 दिनांक: 06/11/2020

सेवा में,

पंजीकृत डाक द्वारा

M/s Balaji Brick Field
Nagla Saktu Berhampur,
Manglour, Roorkee
Haridwar, Distt- Haridwar.

विषय :- पर्यावरणीय प्रदूषण की दृष्टि से ईट भट्टे की स्थापना हेतु स्थापनार्थ सहमति पत्र (Consent to Establish) निर्गमन।

महोदय,

कृपया उपरोक्त विषयक आपके आवेदन पत्र दिनांक- 28.10.2020 के क्रम में उद्योग के प्रस्तावित स्थल का निरीक्षण किया गया। निरीक्षण के पश्चात् लिए गए निर्णय के क्रम में उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तो एवं सामान्य शर्तो के समुचित अनुपालन की शर्त के साथ सशर्त स्थापना हेतु सहमति पत्र (Consent to Establish) निर्गत किया जाता है।

1. स्थापना हेतु सहमति पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है:-

(क) स्थल :	Nagla Saktu Berhampur, Manglour, Roorkee Haridwar, Distt-Haridwar.
(ख) उत्पादन :	Brick-90000 Nos/Month.
(ग) मुख्य कच्चे माल :	1. Wood- 15000 MT/Month. 2. Coal- 70MT/Month. 3. Clay- 2500 MT/Month.
(घ) औद्योगिक उत्प्रवाह :	Nil.
(ड.) प्रयुक्त ईंधन :	Nil.
(च) श्रेणी :	Category Orange; Scale Small, Investment- 0.25 Crs.

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः स्थापना हेतु सहमति पत्र प्राप्त करना आवश्यक होगा।

1. ब्रिक क्लिन उद्योग में सभी आवश्यक यन्त्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियन्त्रण की व्यवस्था की स्थापना में की गई प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरन्तर प्रेषित् करें।
2. ब्रिक क्लिन उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें, जब तक कि वह बोर्ड से जल अधिनियम एवं वायु अधिनियम के अन्तर्गत सहमति (CCA) प्राप्त न कर ले। जल एवं वायु सहमति (CCA) प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पूर्व निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्यक जमा कर दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरूद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
3. ब्रिक क्लिन उद्योग में परीक्षण उत्पादन से पूर्व क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित कराया जाये।
4. घरेलू उत्प्रवाह, जिसकी मात्रा 0.7 कि0ली0/दिन से अधिक नहीं होगी। सेप्टिक टैंक के माध्यम से सोकपिट में निस्तारित किया जाये।
5. यह स्थापना हेतु सहमति पत्र केवल घरेलू उत्प्रवाह के लिये मान्य है। औद्योगिक प्रक्रिया में जल का प्रयोग कदापि नही किया जाये।
6. ब्रिक क्लिन उद्योग द्वारा रबर, प्लास्टिक एवं अन्य प्रतिबन्धित तत्वों का प्रयोग ईंधन के रूप में कदापि नही किया जाये।
7. ब्रिक क्लिन उद्योग में नियमानुसार फ्लाईऐश का प्रयोग ईंट निर्माण हेतु किया जाये।
8. ब्रिक क्लिन के संचालन से पूर्व नियमानुसार सक्षम विभागों जैसे- खनन अनुज्ञा, जिला पंचायत का पंजीकरण, प्रमाण पत्र एवं जिला उद्यान विभाग से अनुमति प्राप्त कर प्रस्तुत की जाये।
9. यह स्थापना हेतु सहमति पत्र एक वर्ष की अवधि के लिए वैध होगा।

क्रमशः पृष्ठ-2

OFFICE COPY

10. ब्रिक क्लिन उद्योग का संचालन इस प्रकार से किया जाये कि परिवेशीय वायु गुणवता सदैव बोर्ड मानकों के अनुरूप रहे।
11. ब्रिक क्लिन में नियमानुसार पर्याप्त क्षमता की ऊंची चिमनी स्थापित की जाये। चिमनी में अनुश्रवण हेतु प्लेटफार्म एवं होल की उचित व्यवस्था की जाये।
12. **ब्रिक क्लिन के लिये कच्चे माल के रूप में मिट्टी की खुदाई हेतु संचालन से पूर्व नियमानुसार पर्यावरणीय स्वीकृति प्राप्त करना सुनिश्चित करें।**
13. **इकाई में प्रस्तावित ब्रिक क्लिन का निर्माण हाई ड्राफ्ट जिग-जैग तकनीकी के अनुरूप किया जाना सुनिश्चित् किया जाये।**
14. ब्रिक क्लिन उद्योग से जनित ठोस अपशिष्ट पदार्थों को इस प्रकार निस्तारित किया जाये, कि जल, वायु तथा मृदा प्रदूषण की सम्भावना न रहे।
15. ब्रिक क्लिन उद्योग का संचालन इस प्रकार किया जाये, कि प्रदूषण सम्बन्धी शिकायतें प्राप्त न होवें। प्रदूषण सम्बन्धी जन -शिकायतें प्राप्त होने एवं पुष्टि होने पर स्थापना हेतु सहमति पत्र रिवोक (निरस्त) कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्यमी का होगा।
16. ब्रिक क्लिन उद्योग परिसर में चारों तरफ कम से कम 3 कतारों वाली हरित पट्टिका विकसित की जाये। हरित् पट्टिका हेतु सघन तथा छायादार वृक्षो का चयन किया जाये। हरित् पट्टिका हेतु निर्धारित भूमि पर निर्माण कार्य न किया जाये।
17. ब्रिक क्लिन उद्योग में खतरनाक/परिसंकटमय रसायन विनिर्माण, भण्डारण एवं आयात नियम 1989 का पालन किया जाये।
18. ब्रिक क्लिन उद्योग में सुरक्षा सम्बन्धी समस्त उपाय किये जायें तथा उत्पादन प्रारम्भ करने से पूर्व सक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त किया जाये।
19. यह स्थापनार्थ सहमति पत्र मात्र बिन्दु संख्या 1 के (ख) में वर्णित उत्पाद एवं उत्पादन क्षमता हेतु मान्य है।
20. ब्रिक क्लिन उद्योग में बोर्ड की पूर्वानुमति के विना क्षमता विस्तारीकरण/प्रकिया परिवर्तन कदापि नही किया जाये।
21. यह स्थापनार्थ सहमति जल अधिनियम एवं वायु अधिनियम के अन्तर्गत निर्गत की जा रही है।
22. इंगित स्थल के विधिक भूमि उपयोग एवं नियमानुसार अन्य विभाग से वांछित स्वीकृति अवश्य प्राप्त कर ली जाये।
23. वन एवं पर्यावरण मंत्रालय, भारत सरकार की अधिसूचना संख्या- एस0ओ0-763(ई.) दिनांक 14.09.99 अधिसूचना संख्या-979 (ई.) दिनांक 27.08.2003 के अनुपालन में ईंट बनाने में तापीय विद्युत गृह से जनित राख का समुचित इस्तेमाल किया जाये।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तो एवं सामान्य शर्तों का प्रभावी एवं सन्तोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत स्थापना हेतु सहमति (COE) पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है, कि स्थापना हेतु सहमति पत्र (Consent to Establish) की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया दिया जाये।

उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में **दिनांक 04.12.2020** तक प्रथम अनुपालन आख्या अवश्य प्रेषित् की जाये। अनुपालन आख्या नियमित प्रेषित् की जाये, अन्यथा स्थापना हेतु सहमति पत्र निरस्त कर दिया जाएगा।

OFFICE COPY

06.11.2020
क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपिः- सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ प्रेषित।

OFFICE COPY

06.11.2020
क्षेत्रीय अधिकारी (प्र0)

Annexure No. 4 UKPCB

REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD

Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar) G20

UKPCB/ROR/Con/B-152/2023/339 Date: 06.2023

Registered Post

To,

M/s Balaji Brick Field
Nagla Saktu Berhampur,
Manglour, Roorkee
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID -6401	**Application ID-622628**
CCA (Renewal)	
Consent No. AWH- B-23(1)	

CCA is hereby granted to **M/s Balaji Brick Field** located at **Nagla Saktu Berhampur, Manglour, Roorkee, Distt-Haridwar** subject to the provisions of the **Water Act, Air Act** and **HW Rules** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is **granted for a period up to 30.09.2026** and valid for manufacturing of following products with **Capital Investment / Net Assets Values Rs 27.83 Lacs.**

S. No.	Last CCA Quantity		CCA Renewal	
	Product	Quantity (Per Day)	Product	Quantity (Per Month)
1	Bricks	30,000 Nos	Bricks	9,00,000 Nos

2. **Specific Conditions under Water Act:**

(i) **The daily quantity of effluent discharge (KLD):-**

	Last CCA or CTE	CCA Renewal
Trade Effluent	Nil	Nil
Sewage	1.0	1.0

(ii) **Trade Effluent Treatment and Disposal:** Nil.

(iii) **Sewage Treatment and Disposal**: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. **Conditions under Air Act:-**

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood	-	Induced draft with Zig-Zag Technology	250 mg/NM^3

OFFICE COPY

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under HW Rules:-**

(i) The **Occupier** of **M/s Balaji Brick Field** is hereby grated an authorization to operate a facility for collection and storage of Hazardous wastes.

(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

(iii) The authorization shall be in force for a period **up to 30.09.2026**

(iv) The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act**, 1986, and the rules made thereunder.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.

5. **Compulsory documents to be submitted by the Industry/Unit:-**

(i) Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-10** under **HW Rules** and **Third Party Audit Report.**

(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**

(iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

6. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act** and **HW Rules** will results in legal action under the aforesaid **Acts and Rules.**

OFFICE COPY

Regional Officer (I/c)

Copy to: **Member Secretary, Uttarakhand Pollution Control Board**, Dehradun for kind information.

OFFICE COPY

Regional Officer (I/c)

Specific Conditions:

1. In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site http://cgwa-noc -gov.in
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by

the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board.**
7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
8. The unit shall strictly comply with the provision of The Public Liability Insurance Act. 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
9. **Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-खा/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.**
10. **Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.**
11. **The Consent is Valid under the Final decision of Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.**
12. **Unit shall ensure to obtain the Validation certificate from Central Building Research Institue or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.**
13. **The Consent is being issued by the board to unit in sequence of its Letter No-UKPCB/HO/Gen-29(II) /2023/1537 Date 04.01.2023 and the brick kiln operate will be bound for the final decision on the consent fee in the said letter.**
14. **Unit shall submit the compliance report in every year along with current Stack analysis report & Balance sheet.**
15. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
16. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
17. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two month.
18. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a **three month/six months/one year** from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other

concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board.**
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
23. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
26. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous Rules** shall be submitted to the **Board.**

Regional Officer (I/c)

OFFICE COPY

Annexure 5

महोदय,

संलग्न पत्रांक यूकेपीसी बी/आर.ओ.आर/सा-(147)(57)/2025/1688 दिनांक 03/03/2025 क्षेत्रीय कार्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, सिंचाई परिकल्प भवन परिसर, रुड़की द्वारा गठित संयुक्त टीम द्वारा बालाजी ब्रिक-फील्ड भट्टे का स्थलीय निरिक्षण किया गया। गठित संयुक्त टीम में सदस्य सचिव केन्द्रीय प्रदूषण नियंत्रण बोर्ड दिल्ली के प्रतिनिधि के रूप में श्री अरविन्द कुमार यादव केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ, डॉ अजीत सिंह सहायक वैज्ञानिक अधिकारी रुड़की श्री सुभाष शर्मा जिला उद्योग केन्द्र रामनगर रुड़की श्रीविनेक कुमार खनन सर्वेअर, नायब तहसीलदार मंगलौर श्री प्रेम सिंह, रा० उ० नि० श्री वीर सिंह एवं रा० उ० नि० श्री प्रदीप बड़थ्वाल द्वारा ग्राम निजामपुर हरचन्दपुर के प्रथम रिहायसी आवास से बालाजी ब्रिक फील्ड भट्टे की दूरी 950 m व बालाजी ब्रिक फील्ड भट्टे से जय माता दी ब्रिक फील्ड भट्टे की दूरी 650 m तस्दीक हुई।

महोदय की सेवा में रिपोर्ट सादर प्रेषित

05/03/2025

प्रदीप बड़थ्वाल
राजस्व उप निरीक्षक
तहसील रुड़की

05/03/2025.
वीरसिंह (रा० उ०नि०)

महोदय, रा०उ०नि० की उक्त आख्या सादर सेवा में प्रेषित।

2:35

नायब तहसीलदार
मंगलौर